

SC No. 150/2021
FIR No. 266/2014
PS: Chandni Mahal
U/s: 302 IPC
State Vs. Fareed Ahmed

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Fareed Ahmed.

Report not filed by the Jail Superintendent in compliance of order dated 13.05.2021. **Same be filed on or before next date.**

Put up for arguments on the bail application on 28.05.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 413/2018
PS: Nabi Karim
U/s: 354-A/509/506/323/34 IPC & 12 POCSO Act
State Vs. Amit & Ors.

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
IO/SI Jayesh Kalal.

Let the chargesheet be put up for consideration before Ld. Principal
District & Session Judge (HQ), Central, Tis Hazari Court, Delhi, on 04.06.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

CA No. 2381/2021
Rohit Sharma Vs. Nupur Dua

21.05.2021

Video Conferencing Day

Present: Counsel for appellant.

Let the file be placed before Ld. Principal District & Session Judge
(HQ), Central District, Tis Hazari Court, Delhi, on 04.06.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 329/2020
PS: Chandni Mahal
U/s: 376 IPC
State Vs. Mohd. Shiran

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Accused is stated to be on bail.

Let the file be put up before Ld. Principal District & Session Judge
(HQ), Central District, Tis Hazari Court, Delhi, on 05.06.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

**Bail application no. 1290
FIR No. 104/2021
PS: Kamla Market
U/s: 356/379/411/224 IPC
Jahangir Seikh Vs. State**

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused Jahangir Seikh.
IO/WSI Savita Mahiya.

Despite two calls since morning, none has appeared on behalf of applicant/accused.

Put up for arguments on the bail application, on 24.05.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

**Bail application no. M-184
FIR No. 106/2021
PS: Lahori Gate
U/s: 452/427/323/506/34 IPC
Dr. Sunil Jaitely & Ors. Vs. State**

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Sanjeev Nasiar, counsel for applicant/accused Dr. Sunil Jaitely.

Ld. Counsel for applicant submits that he has instructions from the applicant that the present application be dismissed as withdrawn. In view of the submissions of applicant's counsel, the present application is dismissed as withdrawn.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-21.05.2021

Bail application no. 762
FIR No. 106/2021
PS: Lahori Gate
U/s: 452/427/323/506/34 IPC
Anjali Jaitley Vs. State

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Ld. Counsel for complainant.

Sh. Sanjeev Nasiar, Ld. counsel for applicant/accused Anjali Jaitley.

IO/SI Manmeet Singh.

At request on behalf of applicant and IO, put up for arguments on the anticipatory bail application, on **16.06.2021. In the meantime, interim order, if any, be continued.**

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

**Bail application no. 793
FIR No. 106/2021
PS: Lahori Gate
U/s: 452/427/323/506/34 IPC
Dr. Sunil Jaitley Vs. State**

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Ld. Counsel for complainant.

Sh. Sanjeev Nasiar, Ld. counsel for applicant/accused Dr. Sunil
Jaitley.

IO/SI Manmeet Singh.

At request on behalf of applicant and IO, put up for arguments on the
anticipatory bail application, on **16.06.2021. In the meantime, interim order, if
any, be continued.**

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

**Bail application no. 2415
FIR No. 372/2021
PS: Sarai Rohilla
U/s: 356/379/411 IPC
Sonu Vs. State**

21.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Sonu.

It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Sonu.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Sonu, seeking regular bail. Reply filed by the IO. Copy supplied.

At request on behalf of applicant, put up for arguments on the bail application, on 07.06.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

**Bail application no. 2417
FIR No. 34/2020
PS: Karol Bagh
U/s: 392/394/397/34 IPC IPC
Ritik Vs. State**

21.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Ritik.

It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Proxy counsel for applicant/accused Ritik.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Ritik, seeking regular bail. Reply filed by the IO. Copy supplied.

Adjournment sought on behalf of applicant on the ground that mother of main counsel is ill, therefore, he is not available.

At request, put up for arguments on the bail application, on 28.05.2021.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-21.05.2021

**Bail application no. 775
FIR No. 13/2021
PS: DBG Road
U/s: 420/406/34 IPC
Naveen Gandhi Vs. State**

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Yogesh Swaroop, counsel for complainant.
Sh. Parmod Singhal, counsel for applicant/accused Naveen Gandhi.
IO/SI Murari.

At request on behalf of IO and applicant, put up for arguments on the bail application, on **16.06.2021**. **In the meantime, interim order, if any, be continued till next date.**

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

**Bail application no. 776
FIR No. 13/2021
PS: DBG Road
U/s: 420/406/34 IPC
Gautam Gandhi Vs. State**

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Yogesh Swaroop, counsel for complainant.
Sh. Parmod Singhal, counsel for applicant/accused Gautam Gandhi.
IO/SI Murari.

At request on behalf of IO and applicant, put up for arguments on the bail application, on **16.06.2021. In the meantime, interim order, if any, be continued till next date.**

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Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

**Bail application no. 637
FIR No. 331/2020
PS: Chandni Mahal
U/s: 498-A/406/34 IPC
Minakshi Vs. State**

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

None for complainant.

Counsel for applicant/accused Minakshi.

At request, put up for arguments on **17.06.2021**. In the meantime,
interim order to continue.

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Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

**Bail application no. 638
FIR No. 331/2020
PS: Chandni Mahal
U/s: 498-A/406/34 IPC
Lalit Vs. State**

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

None for complainant.

Counsel for applicant/accused Lalit.

At request, put up for arguments on **17.06.2021**. In the meantime,
interim order to continue.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

Bail application no. 2199
FIR No. 98/2021
PS: Pahar Ganj
U/s: 376/341/506 IPC
Sandeep @ Sandeep Kumar Vs. State

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for complainant.
Counsel for applicant/accused Sandeep @ Sandeep Kumar.
IO in person.

The present is the application u/s 438 Cr.PC moved on behalf of applicant/accused Sandeep @ Sandeep Kumar, seeking anticipatory bail. Reply filed by the IO. Copy supplied.

During the course of arguments, counsel for complainant has sent certain complaints on the official e-mail ID of this court alleging threat by the applicant on the complainant. Ld. Counsel for applicant submits that he is not even aware about the said complaints, therefore, before addressing arguments on the present application, he would require these complaints. Counsel for complainant is directed to supply the said complaints to the counsel for applicant before next date of hearing.

At request on behalf of applicant, put up for arguments on the bail application, on 31.05.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

**Bail application no. 2416
FIR No. 329/2020
PS: Nabi Karim
U/s: 342/370/374 IPC
Waliullah @ Hidayat Vs. State**

21.05.2021

Video Conferencing Day

**Fresh application u/s 438 Cr.PC moved on behalf of applicant/accused
Waliullah @ Hidayat. It be checked and registered.**

Present: Sh. Virender Singh, Ld. Addl. PP for State.

None for applicant/accused Waliullah @ Hidayat.

This is an application u/s 438 Cr.PC moved on behalf of applicant/accused Waliullah @ Hidayat, seeking anticipatory bail.

Naib Court has informed that the applicant has moved one more bail application u/s 438 Cr.PC which is listed for 25.05.2021. In view of this, **the present application be also listed for 25.05.2021.**

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

Bail application no. 2342
FIR No. 32/2021
PS: Pahar Ganj
U/s: 489A/489B/489C/489D IPC
Syed Mohd. Imran Vs. State

21.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Syed Mohd. Imran. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Syed Mohd. Imran.

1. This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Syed Mohd. Imran, seeking regular bail. Reply filed by the IO. Copy supplied.

2. Arguments heard.

3. The case of the prosecution is that on 11.02.2021, the applicant was found in possession 23 fake Indian currency notes of denomination of 50 and on further raid at his address, one Canon colour printer, an amount of Rs. 27,450/-, FICNs (Fake Indian Currency Notes) in the denomination of 100 and 50, some blank papers, paper cutter and sparkle pen to print the fake currency notes were recovered.

4. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case. He is a man of 45 years old having multiple medical illness like blood pressure, sugar and is also handicap. He submits that applicant is in JC since 12.02.2021. Investigation qua him is completed, chargesheet has been

FIR No. 32/2021
PS: Pahar Ganj
U/s: 489A/489B/489C/489D IPC
Syed Mohd. Imran Vs. State

filed in the concerned court, therefore, no purpose shall be served by keeping accused behind bar.

5. Ld. APP strongly oppose the bail application as he submits that the allegations against the applicant are serious in nature. He is involved in 3 other cases u/s 507/509 IPC (FIR No. 202/2012, PS Jama Masjid), u/s 160/427 (FIR No. 335/2003, PS Pandav Nagar) and u/s 498-A/406 IPC (FIR No. 152/2004, PS Hauz Qazi). It is also argued that matter is at the initial stage as not even committed to the Session Court, therefore, the possibility that the applicant may flee from justice cannot be ruled out.

6. I have considered the rival contentions of Ld. APP & Ld. Counsel for applicant and perused the record.

7. The allegations against the applicant are serious in nature. Matter is at initial stage. Looking into the entire facts and circumstances of the case, at this stage, no ground for bail is made out. Hence, the present bail application is hereby dismissed.

Copy of this order be given dasti to the counsel for applicant.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 243/2018

PS: Nabi Karim

U/s: IPC

Pawan @ Anand @ Nikhil Vs. State

21.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Pawan @ Anand @ Nikhil. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Pawan @ Anand @ Nikhil.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Pawan @ Anand @ Nikhil, seeking regular bail. **Reply not filed by the IO. Same be called for next date.**

Put up for arguments on the bail application, on 25.05.2021.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-21.05.2021

Bail application no.

FIR No. 117/2017

PS: Darya Ganj

U/s: 302/34 IPC

Lootan Yadav @ Raju & Anr. Vs. State

21.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Lootan Yadav @ Raju. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Lootan Yadav @ Raju.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Lootan Yadav @ Raju, seeking interim bail. Reply filed by the IO. Copy supplied.

Ld. Counsel for applicant submits that applicant was admitted on interim bail last year also on the guidelines laid down by Hon'ble HPC. Copy of order passed by Ld. ASJ whereby the applicant was admitted on interim bail last year is annexed with the present application.

IO is directed to report whether applicant has committed any crime during the interim bail.

Report be also called from the Jail Superintendent whether the applicant surrendered on time after the expiry of interim bail.

Put up for arguments on the bail application, on 22.05.2021.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-21.05.2021

**Bail application no.
FIR No. 221/2015
PS: Karol Bagh
U/s: 302/392/394/397/342/411/120-B/34 IPC & 25/27 Arms Act
Ajay Kumar Jha Vs. State**

21.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Ajay Kumar Jha. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Ajay Kumar Jha.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Ajay Kumar Jha, seeking regular bail. **Reply not filed by the IO. Same be called for next date.**

Put up for arguments on the bail application, on **24.05.2021**.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 304/2020
PS: Karol Bagh
U/s: 386/392/397/506/34 IPC & 25/54/59 Arms Act
Keshav Kakkar Vs. State

21.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Keshav Kakkar. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Keshav Kakkar.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Keshav Kakkar, seeking regular bail. Reply filed by the IO. Copy supplied. As per the reply of the IO, applicant is involved in several other cases also, however, Ld. Counsel submits that applicant has been acquitted in almost all the said cases. **IO is directed to verify the status of the cases stated to be registered against the applicant for next date.**

Put up for arguments before concerned/Ld. Trial Court, on
04.06.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 106/2012
PS: Kamla Market
U/s: 302/307/186/352/353 IPC
Suraj Vs. State

21.05.2021

Video Conferencing Day

**Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Suraj.
It be checked and registered.**

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused Suraj.
IO/Inspector Jagdeep Malik.

IO submits that the applicant has already been admitted on bail yesterday i.e. 20.05.2021 by the court of Sh. Naveen Kashyap, Ld. ASJ (Vacation Judge), Central District, Tis Hazari Court, Delhi. He has also filed the copy of bail order of the applicant. Same is perused.

In view of the order dated 20.05.2021, passed by Sh. Naveen Kashyap, Ld. ASJ (Vacation Judge), Central District, Tis Hazari Court, Delhi, the present application has become infructuous. The same is accordingly disposed off.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

**Bail application no.
FIR No. 359/2018
PS: Sarai Rohilla
U/s: 302/324/325 IPC
Mohd. Altaf Vs. State**

21.05.2021

Video Conferencing Day

**Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused
Mohd. Altaf. It be checked and registered.**

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Mohd. Altaf.

This is an application u/s 439 Cr.PC moved on behalf of
applicant/accused Mohd. Altaf, seeking regular bail. **Reply not filed by the IO.
Same be called for next date.**

Put up for arguments on the bail application, on **26.05.2021**.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-21.05.2021

FIR No. 113/2018
PS: ODRS
U/s: 302/201/397/412/356/379/411/34 IPC & 25 Arms Act
CCL (S) Vs. State

21.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused R CCL. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused R (CCL).

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused R (CCL), seeking regular bail. Reply filed by the IO. Copy supplied.

Previous involvement of the applicant is not clear as mentioned in the reply of the IO. **IO is directed to file the clear previous involvement of the applicant on next date.**

Put up for arguments on the bail application, on 27.05.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 187/2019
PS: Prasad Nagar
U/s: 363/376DB/302/34 IPC & 4/6/8/10 POCSO Act
Sandeep Yadav Vs. State

21.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Sandeep Yadav. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Sandeep Yadav.

This is an application u/s 439 Cr.PC moved on behalf of applicant/accused Sandeep Yadav, seeking regular bail. Reply filed by the IO. Copy supplied.

At request, put up for arguments before concerned court, on 05.06.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 60/2019
PS: Jama Masjid
U/s: 304/354/354(A)/376 (2) IPC & 4, 6, 8, 10 POCSO
Gulam Mustafa @ Pappu Bhai Vs. State

21.05.2021

Video Conferencing Day

Fresh application u/s 439 Cr.PC moved on behalf of applicant/accused Gulam Mustafa @ Pappu Bhai. It be checked and registered.

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Counsel for applicant/accused Gulam Mustafa @ Pappu Bhai.

The present application u/s 439 Cr.PC moved on behalf of applicant/accused Gulam Mustafa @ Pappu Bhai, seeking interim bail in view of the guidelines laid down by Hon'ble HPC. **Reply filed by the IO. Copy supplied.**

Ld. Counsel submits that charge against the applicant was framed only u/s 302/354/354A IPC & U/s 10 POCSO Act but under all other provisions i.e. u/s 376 IPC & U/s 4/6/8 POCSO Act, applicant was discharged, therefore, he is covered with the HPC guidelines.

Let file be summoned from the concerned court for next date.

Put up for arguments on the bail application, on 24.05.2021.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 0111/21
PS: Pahar Ganj
U/s: 186/353/332/427/34 IPC
State Vs. Prem Goel & Anr.

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused both applicants/accused Prem Goel
and Tushar Goel.
IO/ASI Rajesh Kumar in person.

1. This is an application u/s 438 Cr.PC moved on behalf of applicants/accused Prem Goel & Tushar Goel, seeking anticipatory bail. Reply filed by the IO. Copy supplied.
2. As per the FIR, the applicants are Government contractors in Indian Railway. On 12.05.2021, they had gone to the Office of Indian Railway for their pending payment where the altercation took place between applicants and the complainant who is serving as Sr. DEN in the Indian Railway. During the incident, the complainant sustained injuries.
3. Ld. Counsel for applicants submits that applicants have been falsely implicated in the present case. They are the victims of the crime since firstly they were not receiving their payments since long time for the work already done by them and secondly when they visited the Indian Railway Office under the compelling financial crises during Covid period, the complainant misbehaved

FIR No. 0111/21
PS: Pahar Ganj
U/s: 186/353/332/427/34 IPC
State Vs. Prem Goel & Anr.

with them and when the applicant Tushar started recording the video of complainant regarding his misbehaviour, he (complainant) immediately became active and falsely got registered this case against the applicants on the false allegations. Ld. Counsel submits applicants are ready to join the investigation.

4. Ld. APP submits that custodial interrogation of the applicants is required to unearth true facts of the case.

5. Keeping in mind the directions of Hon'ble Apex Court in "**Arnesh Kumar Vs. State of Bihar**", (2014) 8 SCC 273, no coercive steps shall be taken against the applicants by the IO till next date of hearing subject to joining the investigation by them as and when called by the IO.

Put up on 17.06.2021.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-21.05.2021

FIR No. 243/2018
PS: Nabi Karim
U/s: 302/34 IPC
State Vs. Shiva

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Shiva.

The present application u/s 439 Cr.PC moved on behalf of applicant/accused Shiva, seeking interim bail in view of the guidelines laid down by Hon'ble HPC in its Minutes dated 11.05.2021 as well as on medical ground. Reply filed by the IO. Copy supplied.

Ld. Counsel for applicant submits that applicant was enlarged on interim bail last year also and after expiry of period of interim bail, he timely surrendered in jail.

Let report be called from the concerned Jail Superintendent whether the applicant has surrendered in the jail on time or not.

Report be also called from the Jail Superintendent regarding the medical conditions of the applicant for next date.

Put up for arguments on 26.05.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. Not Known
PS: Pahar Ganj
U/s: Not Known
State Vs. Shiv Kumar

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Shiv Kumar.
IO/ASI Manjeeet Kumar.

1. The present application u/s 438 Cr.PC moved on behalf of applicant/accused Shiv Kumar, seeking anticipatory bail. **Reply filed by the IO. Copy supplied.**

2. Ld. Counsel for applicant submits that applicant's wife has falsely implicated him in some criminal case as the applicant's father is being regularly called by the police officials of PS Pahar Ganj and they informed him that his son is involved in some criminal case. He submits that applicant has apprehension of his arrest.

3. IO submits that applicant's wife has filed a complaint alleging domestic violence and demand of dowry against the applicant at PS Pahar Ganj vide complaint bearing ICMS No. 81620412100505, dated 28.04.2021 which is under inquiry and applicant was called by the police officials for the inquiry of the said complaint but applicant has not joined the inquiry, however, no FIR has been registered till date.

**FIR No. Not Known
PS: Pahar Ganj
U/s: Not Known
State Vs. Shiv Kumar**

4. In view of the reply of ASI Manjeet Singh, PS Pahar Ganj and also the apprehension shown by the applicant regarding his arrest, **it is directed that in case, after registration of the FIR, the arrest of the applicant becomes necessary, the IO shall serve 3 working days prior notice to the applicant so that the applicant may take appropriate remedy available to him, as per law.**

The application is accordingly disposed off.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-21.05.2021

**Bail Application No. 1275
Devdas@ Dev Vs. State
FIR No. 68/21
PS Hauz Qazi
u/s 308/323/506/34 IPC**

21.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. Anil Sharma, counsel for applicant/accused Devdas @ Dev.

1. This is an application u/s 439 CrPC filed on behalf of applicant/accused Devdass @ Dev. Reply already filed by IO. Copy supplied.
2. Arguments heard.
3. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case as the complainant and his associate were beating applicant but when his mother came to save him, she was also beaten by the complainant. It is submitted that cross FIR 69/21 PS Haus Qazi was registered against the complainant herein, however, the concerned police official in connivance with the complainant lodged the said FIR 69/21 only for the bailable offence. It is further argued that the injured was discharged from the hospital on the same day. Co-accused Rajesh and Saroj have already been granted bail. Investigation qua applicant is completed. He is in JC since 30.03.2021. Therefore, no purpose shall be served by keeping him behind bar.

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Devdas@ Dev Vs. State
FIR No. 68/21
PS Hauz Qazi
u/s 308/323/506/34 IPC

4. Ld. Addl. PP strongly opposed the bail application as he submits that the allegations against the applicant are serious in nature that he inserted glass bottle in the abdomen of the victim and result of the MLC is still pending. Matter is stated to be at initial stage. Ld. Addl. PP further submits that parties are known to each other, therefore, there is every possibility that if applicant is admitted on bail, he may try to influence the witnesses.

5. I have considered the rival contentions made by Ld. Addl. PP and Ld. Counsel for applicant.

6. Applicant is a young boy and is not involved in any other case. Injured has already been discharged from the hospital. Co-accused Rajesh and Saroj have already been admitted on bail. He is in JC since 30.03.2021. Investigation qua him is completed. Keeping in mind a--Page 1 of 2-- ll the facts and circumstances of the case, applicant is admitted on court bail subject to furnishing bail bond of Rs.10,000/- and surety amount of like amount to the satisfaction of concerned MM/ Link MM/Duty MM. It is also directed that applicant shall not leave Delhi without permission of the concerned Court.

Application stands disposed off.

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VACATION JUDGE/ASJ-02/CENTRAL/THC-21.05.2021

**Bail application No. 1274
State Vs. Titu @ Jatin
FIR No. 62/21
PS Nabi Karim
u/s 356/379/34 IPC**

21.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Sh. P.K. Garg, counsel for applicant/accused Titu @ Jatin.
IO SI Ravi Chaudhary in person.

1. This is an application u/s 439 CrPC filed on behalf of applicant/accused Titu @ Jatin. Reply filed by IO.

2. Arguments heard.

4. Ld. Counsel for applicant submits that applicant has been falsely implicated in the present case. He is in JC since 16.03.2021. He is not previously involved in any other case. Chargesheet has been filed. Therefore, no purpose shall be served by keeping him behind bar.

5. Ld. Addl. PP strongly opposed the bail application as he submits that the allegations against the applicant are serious in nature that he snatched the mobile phone from the hand of the female complainant and when complainant tried to catch the applicant, she sustained injuries in her hand. It is submitted that the matter is at the initial stage, therefore, there is possibility that if the applicant is admitted on bail, he may try to influence the witnesses.

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State Vs. Titu @ Jatin
FIR No. 62/21
PS Nabi Karim
u/s 356/379/34 IPC

6. I have considered the rival contentions made by Ld. Addl. PP and Ld. Counsel for applicant.

7. Applicant is a young boy and is not involved in any other case. He is in JC since 16.03.2021. Investigation qua him is completed and chargesheet is stated to have been filed. Keeping in mind all the facts and circumstances of the case, applicant is admitted on court bail subject to furnishing bail bond of Rs.10,000/- and surety amount of like amount to the satisfaction of concerned MM/ Link MM/Duty MM. It is also directed that applicant shall not leave Delhi without permission of the concerned Court.

Application stands disposed off.

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(CHARU AGGARWAL)
VACATION JUDGE/ASJ-02/
CENTRAL/THC/DELHI-21.05.2021

FIR No. 244/2020
PS: Kamla Market
U/s: 302/147/149/34 IPC
State Vs. Aftab Ahmad @ Munna

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Aftab Ahmad @ Munna.

Report not filed by the Jail Superintendent in compliance of order dated 12.05.2021. **Same be filed on or before next date.**

Put up for arguments on the bail application on 24.05.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 348/2018
PS: Nabi Karim
U/s: 307/336/34 IPC
State Vs. Amit Nayak

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused Amit Nayak.
IO/Inspector Tej Dutt Gaur.

Put up for arguments on the bail application on 22.05.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 84/2014
PS: Darya Ganj
U/s: 307/302/34 IPC
State Vs. Ashraf

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. Yogender Singh, counsel for applicant/accused Ashraf.

At request, put up for arguments on the bail application on

22.05.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 191/2019
PS: Karol Bagh
U/s: 302/307/120-B/34 IPC & 25/27/59 Arms Act
State Vs. Devarjun & Ors.

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
None for applicant/accused Devarjun.

Put up for arguments on the bail application on 25.05.2021.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

CNR No. DLCT01-001316-2021

FIR No. 293/2020

PS: Prasad Nagar

U/s: 307/452/34 IPC

State Vs. Vinod @ Bada & Ors. (Devshree @ Chhotey)

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.

Sh. K. P. Singh, counsel for applicant/accused Devshree @ Chhotey.

At request, put up for arguments on the bail application on

25.05.2021.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC

Delhi-21.05.2021

Bail application No. 2387
Sandeep Aggarwal Vs. State
FIR No. 81/21
PS DBG Road
u/s 420/467/468/471/120B/34 IPC

21.05.2021

Matter taken up through Video Conferencing (Cisco Webex).

Present Sh. Virender Singh, Ld. Addl. PP for State.
Complainant in person.
Ld. counsel for applicant/accused Sandeep Aggarwal.

1. The present application u/s 439 CrPC has been filed on behalf of applicant/accused Sandeep Aggarwal seeking regular or interim bail. Reply filed by IO. Copy supplied.

2. Arguments heard.

3, The case of the prosecution is that in the year 2015 complainant came in contact of applicant. At that time, applicant agreed to sell under-construction floor at A-34, Mohan Plaza, DBG Road, Karol Bagh for a sum of Rs.43,89,000/- to the complainant. The said amount was accordingly transferred by the complainant in the account of applicant but the possession of the floor was not handed over by the applicant to the complainant. However, after sometime, applicant offered two floors i.e. second and third floor at 10C/B3, DDA Flats, Ashok Vihar, Phase 3, Delhi in exchange of earlier floor at Karol Bagh. Applicant informed the complainant that second floor of the said property is mortgaged with

Sandeep Aggarwal Vs. State
FIR No. 81/21
PS DBG Road
u/s 420/467/468/471/120B/34 IPC

Karnatka Bank and lying sealed since May, 2016. However, after sometime, the loan was cleared by the applicant and possession of both the floor was taken by the complainant with No Objection Certificate dated 12.10.2017 of Karnatka Bank.

4. On 12.03.2019, the tenant of the complainant on the second floor of the property at Ashok Vihar informed him (complainant) that one notice under SARFACY Act for demand of Rs. One Crore Seventy Lacs from Canara Bank has been affixed outside the flat. On enquiry, complainant came to know that applicant has taken loan of Rs. Seventy Lacs on the said floor of Ashok Vihar. Thereafter, he met the Manager of Canara Bank and came to know that second floor of the property at Ashok Vihar was mortgaged by Sandeep Aggarwal with the Canara bank on 29.03.2017 and the said property was registered in the name of complainant by the applicant on 22.11.2017. On these allegations the captioned FIR u/s 420/467/468/471/120B/34 IPC was registered against the applicant.

5. Ld. Counsel for applicant submits that applicant has been falsely implicated in this case. The complainant has already got lodged FIR No. 448/17 PS Bharat Nagar against the applicant on the same allegations as alleged in the present FIR but since the applicant has been enlarged on bail vide order dated

Sandeep Aggarwal Vs. State
FIR No. 81/21
PS DBG Road
u/s 420/467/468/471/120B/34 IPC

12.01.2021 by Ld. ACMM, North West, Rohini, in FIR No. 448/17 thereafter only the complainant lodged the present FIR against the applicant only to ensure that applicant could not come out of jail. Applicant is stated to be in JC since 29.09.2020 in the present FIR. It is submitted that investigation qua applicant is completed, therefore, no purpose shall be served by keeping him behind bar.

Ld. Counsel for applicant also submits that applicant is covered with the guidelines laid down by Hon'ble HPC in its Minutes dated 04.05.2021 and 11.05.2021, therefore, he is also entitled for interim bail for 90 days.

6. Ld. Addl. PP strongly opposed the bail application as he submits that the allegations against the applicant are serious in nature that he forged the Sale Deed of the property at Ashok Vihar in order to obtain loan from the bank thereby he committed fraud not only with the complainant but also tried to usurp the public money. Applicant is stated to be involved in three other cases of similar nature. Matter is stated to be at initial stage.

7. I have considered the rival contentions made by Ld. Addl. PP and Ld. Counsel for applicant.

8. The contention of Ld. Counsel that the FIR bearing No. 448/17 PS Bharat Nagar is on the same allegations as of the present FIR is contrary to the record since in the said FIR there was no allegations of forgery but the said FIR

Sandeep Aggarwal Vs. State
FIR No. 81/21
PS DBG Road
u/s 420/467/468/471/120B/34 IPC

primarily pertains to offence of theft. As per the contents of the present FIR, the factum of forgery came into the knowledge of complainant in the year 2019 but the said FIR No. 448/17 pertains to the year 2017, Ld. Counsel also tried to mislead the Court by submitting and writing in the bail application that applicant is in JC since 29.09.2020, however, as per the reply of the IO this FIR was registered on 12.03.2021, therefore, the question that applicant is in JC since September, 2020 does not arise when even the FIR was not even in existence.

9. On merits, allegations against the applicant are serious in nature. He committed fraud not only with the complainant but also with the public money by placing on record forged Sale Deed with the Canara Bank to obtain loan. He is previously involved in three other cases of similar nature, hence, at this stage no ground for bail is made out. He is involved in three cases of similar nature, therefore, he is not even covered with the guidelines laid by Hon'ble HPC, hence, his interim bail is also declined. Application is hereby dismissed. Copy of this order be given dasti to counsel for applicant/accused.

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(CHARU AGGARWAL)
VACATION JUDGE/ASJ-02,
CENTRAL/TIS HAZARI COURTS,
DELHI-21.05.2021

FIR No. 172/2019
PS: Kamla Market
U/s: 370/376/109/34 IPC & 4/5/6 ITP Act
State Vs. Harish Arora & Anr.

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for both applicants/accused Harish Arora and Saroj @
Sayeeda.

1. The applicants have filed an application u/s 440 Cr.PC seeking modification of bail order dated 20.04.2021, passed by Sh. Ankit Singhla, Ld. ASJ (Concerned Trial Court). Vide order dated 20.04.2021, the applicants were ordered to be released on interim bail for two months on furnishing of personal bonds to the tune of Rs. 50,000/- and surety bonds of like amount each. However, by way of present application now the applicants are seeking modification of condition of furnishing surety bond imposed by Ld. Trial Court.

2. During arguments, Ld. Counsel submits that vide order dated 04.05.2020, their one more application for modification of order dated 20.04.2021, was dismissed by Ld. Trial Court. The order dated 20.04.2021 as well as 04.05.2021 are annexed with the present application. Certain clarifications are required in regard to the order dated 04.05.2021, it is already 05:00 PM, the undersigned also has to dictate the orders in the cases in which applications have been heard, therefore, the clarifications shall be sought on next date.

FIR No. 172/2019
PS: Kamla Market
U/s: 370/376/109/34 IPC & 4/5/6 ITP Act
State Vs. Harish Arora & Anr.

3. It is also informed during arguments that applicants were admitted on interim bail last year also during pandemic Covid-19 on furnishing of personal bond only. The order whereby the applicants were admitted on interim bail last year is not annexed with the application. Same order be placed on record by the counsel for applicants till next date of hearing. **In the meantime, IO is also directed to verify the address of the applicants.**

Put up on 24.05.2021.

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(Charu Aggarwal)

Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021

FIR No. 53/2017
PS: RM Subzi Mandi
U/s: 302/34 IPC
State Vs. Rajender Singh

21.05.2021

Video Conferencing Day

Present: Sh. Virender Singh, Ld. Addl. PP for State.
Counsel for applicant/accused Rajender Singh.

An application u/s 439 Cr.PC moved on behalf of applicant/accused Rajender Singh, seeking interim bail for 90 days is pending. Applicant was granted interim bail vide order 02.06.2020, which was extended from time to time vide several orders passed by this court.

Heard.

Put up for arguments on the bail application on 17.06.2021. In the meantime, interim bail of applicant is extended till next date.

Copy of this order be sent to the concerned Jail Superintendent.

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(Charu Aggarwal)
Vacation Judge/ASJ-02/Central Distt./THC
Delhi-21.05.2021